

HIGH COURT OF UTTARAKHAND, AT NAINITAL

OFFICE MEMORANDUM

No: 102 /UHC/Institution Section/2022

Dated: 11.07.2022

Sub: Application for Postponement of Case under Rule 15 of Chapter VI of the Rules of the Court 1952, etc.

On the subject above, I am directed to inform all concerned and learned members of the High Court Bar Association that henceforth, the application for postponement of the cases shall be in the following format-

**IN THE HIGH COURT OF UTTARAKHAND, NAINITAL
APPLICATION FOR POSTPONEMENT OF CASES
UNDER CHAPTER-VI RULE-15, RULES OF COURT 1952**

To,

Hon'ble the Chief Justice
High Court of Uttarakhand
Nainital

My Lord,

It is most respectfully prayed to kindly allow the application for postponement of the hearing of the case(s), particulars whereof are given below:-

1. Case number-
2. Is it admission, order or hearing matter or after notice Misc./Matter-
3. Name of the petitioner/ applicant-
4. Name of the respondent-
5. Name of the advocates for both the parties in proper sequence with their signature in token of consent for adjournment-
6. Name of the Court with date which dealt with the matter on the last hearing-
7. Next date of hearing-
8. No. of adjournments already taken-
9. If there is interim stay in the matter-
10. Date on which the matter is sought to be postponed-
11. *Ground of Adjournment-*

Signature of the Applicant/Advocate
with Address

I am further directed to inform that the application as above shall be moved before the Bench Secretary, one day in advance of the date fixed for hearing, with consent of opposite counsel/party. The Bench Secretary shall place the application before the Hon'ble Bench for appropriate directions on the date fixed.

By Order of Hon'ble the Chief Justice

Sd./-

(Vivek Bharti Sharma)

Registrar General

No. 3179/UHC/Institution Section/2022, Dated: 11.07.2022

Copy forwarded to the followings for information:-

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1. P.P.S. to Hon'ble the Chief Justice for placing a copy of this Office Memorandum before His Lordship.
2. All the Private Secretaries to the Hon'ble Judges for placing a copy of this Office Memorandum before Their Lordship.
3. Private Secretary to the Advocate General, Uttarakhand.
4. Private Secretary to the Registrar General of the Hon'ble Court.
5. All the Registrars of the Hon'ble Court.
6. All the Bench Secretaries of the Hon'ble Court.
7. Chief Standing Counsel/Government Advocate, Uttarakhand.
8. Assistant Solicitor General for Government of India at Nainital.
9. Additional Chief Standing Counsel for State of Uttar Pradesh at Nainital.
10. President/Secretary, High Court Bar Association, Nainital with request to inform all the members of the Bar.
11. All the Judicial Sections of the Hon'ble Court.
12. Guard file/Notice Board.
13. OIC/NIC & System Analyst of the Court with the request to upload this Office Memorandum in the official website of the High Court of Uttarakhand.



Registrar (Judicial)